

(2019) 02 CHH CK 0347
In the Chhattisgarh High Court
Case No : Writ Petition (S) No. 1128 Of 2019

Birbhawan Singh And Ors

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision : 20-02-2019

Acts Referred:

Citation : (2019) 02 CHH CK 0347

Hon'ble Judges : P. Sam Koshy, J

Bench : Single Bench

Advocate : Harish Khuntiya, Arvind Dubey

Final Decision : Disposed Of

Judgement

P. Sam Koshy, J

1. The grievance of the petitioners in the present writ petition is that the petitioners have been working with the respondents as Class-IV employee on the post of Dispensary Servant Since last more than 25 years but till date he has not been considered for promotion in the Class-III category.

2. According to the petitioners, in course of time the respondents have granted promotion to other similarly placed persons and many of whom even juniors to the petitioner in service. According to the petitioners they otherwise fulfills all the eligibility criteria required for promotion from Class-IV to

Class-III and there are vacancies still available in the Department and therefore the case of the petitioners be also considered in this regard.

3. Given the facts and circumstances of the case this Court is of the opinion that ends of justice would meet if the respondent No. 2 is directed to

consider the grievance of the petitioners and also consider the representations of the petitioners if any pending. While deciding the same, the

respondent No. 2 shall specifically take into consideration the date of appointment of the petitioners and also scrutinize as to why the petitioners have been left out in the past and juniors to the petitioners have been granted promotion.

4. Let a decision be taken by respondent No. 2 within a period of 90 days from the date of receipt of copy of this order. In addition, the petitioners would be entitled to make fresh representation within a period of two weeks from today.

5. The writ petition accordingly stands disposed off.